

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No.117 & 17 Ors./ (MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017

NAME OF THE PARTIES: M/s. ~~Jyoti Structures Limited.~~
Birla Shloka Edutech Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Jyoti N. Khobde Practising Company
A33237 Secretary
12294
On behalf of Harsha Joshi &
Usha Jain

2 Mayan Shah (17 Applications)
Mayan Shah
18/5/17
Mayan Shah
13938

3 Anil Dedhia for Harakchand Hirji Chheda
App 153/73(4)/2017
Anil Dedhia

4 PARSRAM N. BHATIA
App. No 212/2017.

5 MAHESH SHAM USHAM SHAM

Forum Birla Shloka Edutech Ltd/
Santosh Rane
Manager

Contd....2

ORDER

15. Application 117 & 17 Others/73(4)/NCLT/MB/MAH/2017

1. Manager of the Respondent firm is present.
2. Learned Representative of the Applicants is present. Some of the Depositors are also present.
3. The Manager present from the side of Respondent sought adjournment for making submission on the arrangement of repayment to the Depositors.
4. Adjournment granted subject to payment of cost of ₹ 20,000/- (as ₹ 10,000/- for today's hearing and ₹ 10,000/- for the next date of hearing) to each of the persons present and also to 17 persons/depositors represented by Mr. Nayan Shah today, to be paid on before 22.08.2017.
4. Matter is adjourned to 22.08.2017 at 2.30 p.m.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated : 01.08.2017.